

**NOTIFICATION**

O/o the Distt. & Sessions Judge  
Kulu & District Distt. At Kulu  
Receipt No. 7628

Hon'ble the Chief Justice and Judges of the High Court of

Himachal Pradesh, In exercise of the powers vested under Section 34(1-A) of Advocates Act, 1961 (Act No. 25 of 1961) read with Section 27 of the Legal Practitioners Act (18 of 1879) and all other powers enabling in this behalf with prior approval of the State Government are pleased to partly amend this Registry Notification No. HHC/Rules(Amendment)/91, dated 20.8.1994 in Proviso to Clause (ix) of the Rule 1-A, Rule 2, Rule 2a(i) and Rule 2a(ii) of the Chapter 16-B of Rules and Orders of Punjab & Haryana High Court Volume 1, as applicable to the State of Himachal Pradesh in the following manner:-

- I. Proviso to Clause (ix) of the Rule 1-A of Chapter 16-B of Rules and Orders of Punjab and Haryana High Court Volume 1, as applicable to the State of Himachal Pradesh, the figure Rs.500/- appearing after the word "less than" shall be substituted by 'Rs.1,500/-'.
- II. In Rule 2 of Chapter 16-B, the figure 'Rs.500/-' appearing after the word "less than" shall be substituted by 'Rs.1,500/-' and figure 'Rs.5000/-' appearing after word "shall not exceed" shall be substituted by 'Rs.15,000/-'.
- III. In Rule 2a(i) of Chapter 16-B, figure 'Rs. 2000/-' shall be substituted by 'Rs.6,000/-' and words 'Subordinate Judge of 1st Class, 2<sup>nd</sup> Class and 3<sup>rd</sup> Class' appearing after the words "powers of a" shall be substituted by words as 'Civil Judge'.
- IV. In Rule 2a(ii) of Chapter 16-B, figure 'Rs. 100/-' shall be substituted by 'Rs.1,000/-' and figure 'Rs. 1,000/-' appearing

N/EC - 10/11/20



DISTRICT & SESSIONS  
JUDGE KULU (D.P.)

20/11/2020

after the words "which is below" shall be substituted by 'Rs. 10,000/-'

The aforesaid amendment shall come into force with immediate effect.

BY ORDER OF  
THE HON'BLE HIGH COURT  
OF HIMACHAL PRADESH

(VIRENDER SINGH)  
REGISTRAR GENERAL

No.HHC/Rules(Amendment)/91-23174-85 Dated:13.11.2020  
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Copy forwarded to :-

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of Himachal Pradesh, Shimla -1.
2. The Secretary(ies) to Hon'ble Judges High Court of Himachal Pradesh, Shimla-1.
3. The Secretary/Private Secretary/PAs to the Registrar General/Registrar(Vigilance)/Registrar (Judicial)/Registrar (Rules)/ the District and Sessions Judge(LTR)/Central Project Coordinator/Registrar (Estt.) /Registrar (Accounts), High Court of Himachal Pradesh, Shimla-1.
4. All the District and Sessions Judges in Himachal Pradesh with a request to circulate the notification amongst all the judicial Officers in his/her kind control with further request to bring the notification into the notice of respective Bar Association as well as to upload the notification in district court's website.
5. The Director, HP Judicial Academy village Ghandal, PO Shakrah, Sub-Tehsil Dharni, District Shimla, 171011 HP.
6. The President, HP High Court Bar Association, w.r.t. his letter No. 76/HPHCBA/15/2013, dated 03/07/2013 for information.
7. The Chairman, Bar Council of Himachal Pradesh, Shimla-1.
8. All the Additional Registrars, High Court of Himachal Pradesh, Shimla-1.
9. All the Deputy Registrars, High Court of Himachal Pradesh, Shimla-1.
10. The Section Officer (Computer), High Court of Himachal Pradesh for conversion into digital form.
11. The Technical Director, NIC of this Registry for updating the High Court website.
12. Guard File.

  
(Ajay Mehta)  
Registrar (Rules)